

P. VENKATASUBBAIAH) : (a) and (c) Yes, Sir. All the States and Union Territories have been requested to ensure that inspection of jails and other custodial institutions is tightened up, especially the institutions housing delinquent children, youthful offenders and other sections vulnerable to exploitation. They have been requested to inform the Govt. of India about the action taken in the matter.

(b) A few cases had come to the notice of the Central Government. Prison Administration being a State subject, such cases are brought to the notice of the State Governments.

**Survey on Treatment of Prisoners
and Working of Jails**

5325. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have made recently a survey on the treatment of prisoners and working of the Jails in India ;

(b) whether the survey also has been made of the conditions of blind, minors and the treatment given to them ;

(c) if so, the details there of ; and

(d) if not, when Government propose to take up such survey in view of the grim reports about the treatment to prisoners in Jails all over the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (d) 'Prisons' is a State subject and the responsibility for administration of prisons and maintenance of prisoners primarily rests with the State Governments. Government of India have requested the State Governments from time to time about the need for improvement in the jail administration and measures required for that. A Committee on Jail Reforms was also set up by Central Government to make recommendations and suggest measures for improving prison administration in the country. The Committee visited several prisons in various States to study the existing conditions there. In its report the Committee has made recommendations covering all aspects of Prison Administration including the

treatment to be given to those sections of prisoners, such as children young offenders, women and lunatics etc., who are vulnerable to exploitation. The report of the Committee has been forwarded to various States and Union Territories for comments.

**Research Projects and Experiments
Carried out by CSIR**

5326. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a number of research projects and experiments carried out by the CSIR have been pigeon-holed in the CSIR ;

(b) the number of such projects sent to National Research and Development Corporation ; and

(c) the reasons for the delay and why the projects have not been sent to NRDC ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) About 1600 processes developed in the CSIR Laboratories have been referred to National Research Development Corporation, so far.

(c) There is no delay in referring the processes developed by CSIR Laboratories to the National Research Development Corporation (NRDC). However, processes, techniques or designs developed under sponsored schemes are released directly to the industry.

Inquiry into Affairs of Tihar Jail

5327. SHRI RAM VILAS PASWAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether inquiry into the affairs of Tihar Jail particularly inmates used as official's domestic servants and undertrials boys in Juvenile ward assaulted sexually has since been conducted and completed by Government ;